

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.01/81 SCHEDULED ON 08.04.2014.

The Meeting No. 1/81 of Norms Committee-II for the year 2013-14 was actually held on 22.04.2014 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri Gajraj Singh, Sr. D.O.	DHI
3	Shri K.S. Sodhi, Assistant Director	MSME
4	Shri K.C. Raju, Deputy DGFT	DGFT

1	Case No.: 2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:20.05.2014
	Decision: NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred to 20.05.2014.			

2	Case No.: 26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:20.05.2014
	Decision: NC observed that comments of MOD is still awaited despite reminders, hence decided to send D.O. letter to MOD. The case stands deferred to 20.05.2014.			

3	Case No.: 40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:20.05.2014
	Decision : NC noted that DIT wide their letter dated 15.04.2014 informed that they have not received copy of application. NC decided to forwarded a copy of application again to DIT for examination & comments. The case stands deferred to 20.05.2014.			

4	Case No.:11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

5	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is received and the same was forwarded to MSME for examination. The case stands deferred to 20.05.2014.			

6	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Withdrawn
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	
	Decision : NC observed that the case already taken in M. No. 27/81 dated 25.03.2014. Hence NC decided to Withdraw the case.			

7	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

8	Case No.:30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:20.05.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 20.05.2014.			

9	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred

HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:20.05.2014
Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred to 20.05.2014.			

10	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm received and forwarded to C&PC. The case stands deferred to 20.05.2014.			

11	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Closed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	
	Decision: NC observed from Sl. No. 17 of O/o. CLA Letter No. 05/24/40/404/AM13/ZALC-I/CLA dated 17.04.2014 informed that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.			

12	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Closed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	
	Decision : NC observed from O/o. RA, Vadodara vide their letter No. 34/24/40/243/AM13/3962 dated 20.01.2014 informed that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.			

13	Case No.:37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Closed
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	
	Decision : NC observed from O/o. RA, Mumbai vide D.O. letter No. Addl. DGFT/MUM/2013-14 dated 10.04.2014 informed that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.			

14	Case No.:21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT.	Meet No/Date:1/81-ALC2/2014	Status:Deferred
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	LTD.,	08.04.2014	
HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:20.05.2014
Decision : DIT vide their letter dated 15.04.2014 informed that the case is under examination. The case stands deferred to 20.05.2014.			

15	Case No.:9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Rejected
	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	
	Decision: NC observed that firm has not replied to D/L dated 26.07.2013, Reminder dated 17.10.2013, 27.11.2013, 13.01.2014, 02.04.2014. Since no reply was received form firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

16	Case No.:6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Rejected
	HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	
	Decision: NC observed that firm has not replied to D/L dated 04.09.2013, Reminder dated 18.10.2013, 27.11.2013, 02.04.2014. Since no reply was received form firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

17	Case No.:31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:20.05.2014
	Decision: A copy of firm's reply has been forwarded to DHI on 20.03.2014 for examination. The case stands deferred to 20.05.2014.			

18	Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:20.05.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred to 20.05.2014.			

19	Case No.:5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
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	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:20.05.2014
Decision: NC observed that case is under examination at DIPP. The case stands deferred to 20.05.2014.				

20	Case No.:4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:20.05.2014
	Decision: The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Surat for forwarding the copy of the application of the firm or to confirm whether AA issued on repeat basis. The case stands deferred to 20.05.2014.			

21	Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 20.05.2014.			

22	Case No.:5/10/81-ALC2/2013	Party Name:KALPANA INTERNATIONAL	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Rejected
	HQ File :01/81/050/00147/AM14/	RLA File :06/24/040/00010/AM14/	Lic.No/Date:0610032562 17.06.2013	
	Decision: NC observed that reply of the firm is still awaited despite reminders, Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

23	Case No.:10/10/81-ALC2/2013	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:20.05.2014
	Decision: The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder/E-mail to RA, Pune for forwarding the copy of the application of the firm within 15 days or to confirm whether AA was issued on repeat basis. The case stands deferred to 20.05.2014.			

24	Case No.:5/16/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
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HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date:20.05.2014
Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred to 20.05.2014.			

25	Case No.:65/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date:0310745498 16.08.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

26	Case No.:77/15/81-ALC2/2013	Party Name:MILEEN ENGINEERS	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00292/AM14/	RLA File :03/95/040/00397/AM14/	Lic.No/Date:0310745599 16.08.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm was received and the same was forwarded to DHI. The case stands deferred to 20.05.2014.			

27	Case No.:47/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00262/AM14/	RLA File :03/94/040/01127/AM13/	Lic.No/Date:0310746162 21.08.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

28	Case No.:68/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00283/AM14/	RLA File :03/94/040/00759/AM13/	Lic.No/Date:0310746159 21.08.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

29	Case No.:71/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00286/AM14/	RLA File :03/95/040/00401/AM14/	Lic.No/Date:0310746353 22.08.2013	Defer Date:20.05.2014

Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.

30	Case No.: 72/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 20.05.2014.			

31	Case No.: 75/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00290/AM14/	RLA File :03/95/040/00355/AM14/	Lic.No/Date:0310746338 22.08.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 20.05.2014.			

32	Case No.: 78/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00293/AM14/	RLA File :03/95/040/00077/AM14/	Lic.No/Date:0310746334 22.08.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

33	Case No.: 1/13/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Closed
	HQ File :01/81/050/00204/AM14/	RLA File :34/24/040/00101/AM14/	Lic.No/Date:3410037744 27.08.2013	
	Decision : NC observed from O/o. RA, Vadodara letter No. 34/24/40/243/AM13/3962 dated 20.01.2014 that authorisation was issued on repeat basis, therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.			

34	Case No.: 7/16/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00304/AM14/	RLA File :34/24/040/00108/AM14/	Lic.No/Date:3410037763 29.08.2013	Defer

Decision: NC observed that case is under examination at DIPP. The case stands deferred to 20.05.2014.	Date:20.05.2014
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35	Case No.: 8/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00322/AM14/	RLA File :03/95/040/00062/AM14/	Lic.No/Date:0310748355 04.09.2013	Defer Date:20.05.2014
	Decision: NC observed that hard copy of application has not been received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 20.05.2014.			

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Case No.:11/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Approved
HQ File :01/81/050/00325/AM14/	RLA File :03/94/040/00444/AM14/	Lic.No/Date:0310748585 05.09.2013	

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/57/2014-TSW/36 dated 22.04.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 17 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	1401	7	6385	13	731
2	467	8	2293	14	2682
3	5644	9	3904	15	7916
4	1523	10	8130	16	69165
5	1520	11	3098	17	62587
6	933	12	3131		

2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 105926.7 Kgs. for export products at Sl. No. 1 to 17, taking clue from Engineering Tables No. 4 & 5.

3. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 15 as claimed by the firm.

4. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 4 & 14 to 17 as claimed by the firm.

5. Quantities of import item at Sl. No.4 viz. G.I.Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl No. 1 to 15.

6. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

37	Case No.: 16/19/81-ALC2/2013	Party Name:KYOWA NATESAN SYNCHRO TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00330/AM14/	RLA File :04/24/040/00110/AM14/	Lic.No/Date:0410149896 13.09.2013	Defer Date:20.05.2014

Decision: NC observed that reply of the firm received and forwarded to MSME. The case stands Deferred to 20.05.2014.

38	Case No.: 9/19/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00323/AM14/	RLA File :03/94/040/00758/AM13/	Lic.No/Date:0310749939 17.09.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

39	Case No.: 12/19/81-ALC2/2013	Party Name:CONROS STEELS PVT. LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00326/AM14/	RLA File :03/94/040/00529/AM14/	Lic.No/Date:0310749952 17.09.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

40	Case No.: 18/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00332/AM14/	RLA File :31/83/040/00113/AM14/	Lic.No/Date:3110060344 19.09.2013	Defer Date:20.05.2014
	Decision : NC observed that hard copy of application received and forwarded to DIPP. The case stands deferred to 20.05.2014.			

41	Case No.: 45/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

42	Case No.: 6/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

43	Case No.: 38/19/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

44	Case No.: 40/19/81-ALC2/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00354/AM14/	RLA File :08/24/040/00273/AM14/	Lic.No/Date:0810125072 25.09.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

45	Case No.: 41/19/81-ALC2/2013	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00355/AM14/	RLA File :07/24/040/00161/AM14/	Lic.No/Date:0710098547 25.09.2013	Defer Date:20.05.2014
	Decision: NC observed that DOT was requested the firm some information but till date reply from the firm is awaited, hence decided to send reminder to firm. The case stands deferred and to be re-listed on 20.05.2014.			

46	Case No.: 42/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00356/AM14/	RLA File :05/23/040/00262/AM14/	Lic.No/Date:0510366962 26.09.2013	Defer Date:20.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/57/2014-TSW/46 dated 22.04.2014 as under:- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format for export products at Sl. No. 1 & 2. 2. Quantity of import item at Sl. No. 12 in Sq. Meters. 3. Detailed calculations/basis for the quantities of import items at Sl. No. 7 to 20, supported by coating thicknesses and coating areas in the export product and wastages claimed at each stage of manufacture. The case stands deferred to 06.05.2014.			

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Case No.:22/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Approved
HQ File :01/81/050/00336/AM14/	RLA File :03/94/040/00520/AM14/	Lic.No/Date:0310751569 27.09.2013	

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/57/2014-TSW/47 dated 22.04.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 25 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	3202	10	244896	19	392
2	2991	11	10158	20	285
3	6954	12	2667	21	475
4	6203	13	6163	22	2961
5	20728	14	4316	23	135
6	804	15	4164	24	180
7	5972	16	2743	25	295
8	5811	17	134		
9	332	18	482		

2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as under:

a) For Export product mentioned at Sl. No. 1 as 369.82 Kgs./Km. taking clue from Engineering Table. No.5.

b) For Export products mentioned at Sl. No. 2 to 10 as applied for viz. 218.69 Kgs./Km., 277.79 Kgs./Km., 164.02 Kgs./Km., 109.65 Kgs./Km., 68.34 Kgs./Km., 73.13 Kgs./Km., 113.93 Kgs./Km., 88.94 Kgs./Km. & 35.19 Kgs./Km. respectively taking clue from Engineering Table. No.5.

c) For Export products mentioned at Sl, Nos.11 to 25 as 1.01 kgs./kg content in the export products.

3. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 9 & 11 to 25, as claimed by the firm.

4. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 25 as claimed by the firm.

5. Quantities of import item at Sl. No.4 viz. G.I.Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl. No. 1 to 8.

6. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

48	Case No.:23/19/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560	Defer Date:20.05.2014

27.09.2013

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 20.05.2014.

Case No.:26/19/81-ALC2/2013

Party Name:APAR INDUSTRIES LIMITED

Meet No/Date:1/81-ALC2/2014
08.04.2014**Status:**
Approved

HQ File :01/81/050/00340/AM14/

RLA File :03/94/040/00530/AM14/

Lic.No/Date:0310751570
27.09.2013

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/57/2014-TSW/49 dated 22.04.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 15 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	76707	7	3126	13	2404
2	132516	8	2367	14	9219
3	76176	9	70398	15	507
4	97100	10	1950		
5	30628	11	1322		
6	14672	12	1246		

2. Words “0.6 KV/1 KV” may be suffixed with the description of export products from Sl. No 10 to 15.

3. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as 274,768.4 Kgs. for export products at Sl. No. 1 to 15, taking clue from Engineering Tables No. 4 & 5.

4. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 4 & 10 to 15, as claimed by the firm.

5. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 9 as claimed by the firm.

6. Quantities of import item at Sl. No.4 viz. G.I.Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl. No. 10 to 15.

7. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

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Case No.:2/19/81-ALC2/2013

Party Name:BHARAT HEAVY ELECTRICALS
LIMITEDMeet No/Date:1/81-ALC2/2014
08.04.2014**Status:Deferred**

HQ File :01/81/050/00316/AM14/

RLA File :11/24/040/00005/AM14/

Lic.No/Date:1110027707
03.10.2013

Defer Date:20.05.2014

Decision : NC observed that hard copy of application is received and forwarded to DHI. The case stands deferred to 20.05.2014.

51	Case No.:35/19/81-ALC2/2013	Party Name:MCT CARDS & TECHNOLOGY PVT.LTD,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00349/AM14/	RLA File :07/24/040/00154/AM14/	Lic.No/Date:0710098756 03.10.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

52	Case No.:10/16/81-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00307/AM14/	RLA File :07/24/040/00143/AM14/	Lic.No/Date:0710098813 07.10.2013	Defer Date:20.05.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 20.05.2014.			

53	Case No.:24/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Approved
	HQ File :01/81/050/00338/AM14/	RLA File :03/94/040/00557/AM14/	Lic.No/Date:0310752767 08.10.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/57/2014-TSW/53 dated 22.04.2014 as under:- 1. Net Weights of export products from Sl. No 1 to 7 may be specified as 84378 Kgs., 145767 Kgs., 83793 Kgs., 106810 Kgs., 269380 Kgs., 76082 Kgs. & 61961 Kgs. respectively. 2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as 474511.9 Kgs. for export products at Sl. No. 1 to 7, taking clue from Engineering Table No. 5. 3. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 4 as claimed by the firm. 4. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 7 as claimed by the firm. 5. Import item at Sl. No. 4 viz. Wooden Drums may be allowed as per packing policy. RA may take suitable consequential action accordingly.			

54	Case No.:11/16/81-ALC2/2013	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Closed
	HQ File :01/81/050/00308/AM14/	RLA File :05/24/040/00241/AM14/	Lic.No/Date:0510368096 10.10.2013	

Decision: NC observed from Sl. No. 16 of O/o. CLA Letter No. 05/23/40/62/AM14/ZALC-I/CLA dated 17.04.2014 that authorisation was issued on repeat basis, therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.

55	Case No.: 37/19/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00351/AM14/	RLA File :10/24/040/00039/AM14/	Lic.No/Date:1010055060 10.10.2013	Defer Date:20.05.2014
	Decision: NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred to 20.05.2014.			

56	Case No.: 28/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00342/AM14/	RLA File :03/95/040/00559/AM14/	Lic.No/Date:0310753532 14.10.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

57	Case No.: 33/19/81-ALC2/2013	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00347/AM14/	RLA File :31/83/040/00135/AM14/	Lic.No/Date:3110060718 15.10.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.			

58	Case No.: 46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date:20.05.2014
	Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred to 20.05.2014.			

59	Case No.: 30/19/81-ALC2/2013	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00344/AM14/	RLA File :31/83/040/00130/AM14/	Lic.No/Date:3110060740 18.10.2013	Defer Date:20.05.2014

Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 20.05.2014.

60	Case No.: 48/19/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00362/AM14/	RLA File :13/24/040/00031/AM14/	Lic.No/Date:1310044817 18.10.2013	Defer Date:20.05.2014
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/57/2014-TSW/60 dated 22.04.2014 as under:- 1. Words “ 0.6 KV/1.0 KV ” may be specified with the description of export products at Sl. No. 1, 2 ,3 & 4. 2. Net weight of export products at Sl. No. 1, 2, 3 &4 may be specified as 29.75 MT , 22.45 MT, 16.55 MT & 9.125 MT respectively. 3. Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for i.e. 23975 Kgs., 17550 Kgs., 12475 Kgs. & 6125 Kgs. respectively on net to net basis. 4. Quantities of import items No. 2 , 4, 6 & 8 viz. XLPE Compound may be allowed as applied for i.e. 5775 Kgs., 4900 Kgs., 4075 Kgs. & 3000 Kgs. respectively on net to net basis . RA may take suitable consequential action accordingly.			

61	Case No.: 4/19/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00318/AM14/	RLA File :07/24/040/00254/AM14/	Lic.No/Date:0710099637 14.11.2013	Defer Date:20.05.2014
	Decision: NC observed that hard copy of application has received and decided to send to DHI. The case stands deferred to 20.05.2014.			

62	Case No.: 5/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Closed
	HQ File :01/81/050/00319/AM14/	RLA File :34/24/040/00203/AM14/	Lic.No/Date:3410038457 15.11.2013	
	Decision : NC observed from O/o. RA, Vadodara letter No. 34/24/40/243/AM13/3962 dated 20.01.2014 that authorisation was issued on repeat basis, therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.			

63	Case No.: 2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status: Deferred
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:20.05.2014

Decision: NC observed that comments of M/o Mines is still awaited, hence decided to send reminder to M/o Mines. The case stands deferred to 20.05.2014.

64	Case No.:1/1/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00001/AM15/	RLA File :04/24/040/00265/AM14/	Lic.No/Date:0410155674 27.02.2014	Defer Date:20.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 20.05.2014.			

65	Case No.:2/1/81-ALC2/2014	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:1/81-ALC2/2014 08.04.2014	Status:Deferred
	HQ File :01/81/050/00488/AM14/	RLA File :52/24/040/00050/AM14/	Lic.No/Date:5210040833 11.03.2014	Defer Date:20.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 20.05.2014.			

Offline Agenda M. No. 01/81 dated 08.04.2014

Sl. No. 01

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 01/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 08.04.2014	Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision: NC observed that case is under examination at DHI. The case stands deferred to 20.05.2014.

Sl. No. 02

Case No. AR-98	M/s Dynatech Furnaces Pvt. Ltd.
Meeting No. 01/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 08.04.2014	Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 20.05.2014.

Sl. No. 03

Case No. AR-24	M/s Siechem Technologies Pvt. Ltd.
Meeting No. 01/81	F. No. 01/81/050/00038/AM12/DES-II
Dated:- 08.04.2014	Advance Licence No. 0410123941 dated 10.05.2011
	RLA F. No. 04/24/040/00037/AM12

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 20.05.2014.

Sl. No. 04

Case No. AR-25	M/s Man Industries Pvt. Ltd.
Meeting No. 01/81	F. No. 01/81/050/00138/AM10/DES-II
Dated:- 08.04.2014	Advance Licence No. 0310531464 dated 30.07.2009
	RLA F. No. 03/95/040/00001/AM10

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 20.05.2014.

Sl. No. 05

Case No. AR-27	M/s Man Industries Pvt. Ltd.
Meeting No. 01/81	F. No. 01/81/050/00532/AM10/DES-II
Dated:- 08.04.2014	Advance Licence No. 0310564006 dated 10.03.2010
	RLA F. No. 03/95/040/00752/AM10

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 20.05.2014.

Sl. No. 06

Case No. AR-01	M/s Siemens Limited,
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Meeting No. 01/81	F. No. 01/81/050/00252/AM10/DES-II
Dated:- 08.04.2014	Advance Licence No. 0310539877 dated 30.09.2009
	RLA F. No. 03/95/040/00390/AM10

Decision: NC decided to ratify the norms to import item at Sl. No. 3 on net to net basis under GN-4 of Engineering Products and to delete import item at Sl. No. 4.

RA may take suitable consequential action accordingly.

Sl. No. 07

Case No. AR-02	M/s Havells India Limited
Meeting No. 01/81	F. No. 01/81/050/00730/AM08/DES-II
Dated:- 08.04.2014	Advance Licence No. 0510214655 dated 08.01.2008
	RLA F. No. 05/24/040/00763/AM08

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/57/2014-TSW/02-A/R dated 22.04.2014 as under:-

1. Keeping in view that actual exports were made by the applicant prior to ratification of norms by the Norms Committee and individual weights of export products were not mentioned by them on shipping bills , total net weight of export products from Sl. No. 1 to 16 put together may be specified as 32868.1 Kgs. instead of individual weights of export products.

RA may take suitable consequential action accordingly.

Part-C

SL. No. 01

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 01/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 08.04.2014	Request for fixation of wastage norms by 100% EOU unit.

Decision: NC observed that case is under examination at MSME. The case stands deferred to 20.05.2014.

Sl. No. 02

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 01/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 08.04.2014	Request for fixation of SION of 1005 EOU unit.

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. NC also decided to send reminder to C&PC in respect of Sl. No. 5 i.e. for Sealing Collar different size (26 Sizes). The case stands deferred to 20.05.2014.

Sl. No. 03

Case No. C-3	M/s MAN Industries (India) Ltd., Mumbai
Meeting No. 01/81	F. No. 01/81/162/049/AM14/DES-II
Dated:- 08.04.2014	Request of M/s MAN Industries (India) Ltd., Mumbai. issuing clarification on the PN No. 51/(RE-2010)2009-2014 dated 02.06.2011

Decision: NC decided to send a reminder to RA, Mumbai to provide comments and latest report. The case stands deferred to 20.05.2014.

Date:24.04.2014 Place:New Delhi	Haradhan Das Foreign Trade Development Officer
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